

fuel is being encouraged as a substitute for fuelwood and coal to reduce levels of unburnt hydro-carbons

- (vii) Of the stone crushing units in Delhi, 14 units were issued notices under E(P) Act, 1986. Directions for closure were confirmed in 9 cases (8 in Lal Kuan and 1 in Rajakori), these 9 stone crushers have filed a writ petition in the High Court of Delhi. A petition for their transfer has been moved in the Supreme Court. The matter is being pursued vigorously.

#### **Electoral Reforms**

\*25. SHRI L.K. ADVANI:  
SHRI PYARELAL  
KHANDELWAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what were the suggestion for Electoral Reforms placed before the conference on 9 January, 1990 presided over by the then Prime Minister; which of them were rejected; which ones were accepted; and which are under implementation; and

(b) what is Government's 'Action Plan' to speed up the implementation of the accepted suggestions; specially those meant to curb the high cost of elections and use and generation of black money?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) The various suggestions for electoral reforms placed before the conference on 9th January, 1990 are given in the Statement below. In pursuance of the decision taken at the said conference a Committee on Electoral Re-

forms was appointed by the Government which went into the entire gamut of electoral reforms. The main recommendations made by the Committee have already been indicated in reply to Lok Sabha Unstarred Question No. 10471 for 24-5-1990. Based on the recommendations of the Committee, four Bills, namely, (i) The Constitution (Seventieth Amendment) Bill, 1990. (ii) The Constitution (Seventy-first Amendment) Bill, 1990. (iii) The Representation of the People (Amendment) Bill 1990 and (iv) The Chief Election Commissioner and other Election Commissioners (Conditions of Service) Bill, 1990 have already been introduced in Parliament.

(b) The implementation of the accepted suggestions will be taken up soon after the enactment of these Bills.

#### **STATEMENT**

1. Combating nexus between money, mafia and politicians.
2. Public financing of elections.
3. Compulsory maintenance of accounts by political parties and their audit by an agency nominated by the Election Commission, framing of rules/By-laws for operation of Political Parties—non adherence resulting in forfeiture of registration.
4. Appointment of Chief Election Commissioner in consultation with the opposition. Banning C.E.C. and other Election Commissioners to accept any office after their term is over; Consultation with CEC in the appointment of other Election Commissioners.
5. Independent Secretariat of the Election Commission.

6. Expenses on Secretariat to be a charged Expenditure.
7. Booth capturing; Disqualifying a candidate on whose behalf booth capturing is attempted.
8. Multi-purpose photo Identity cards.
9. Expeditious disposal of Election Disputes.
10. Holding bye-elections in time.
11. Fresh Delimitation.
12. Rotation of reserved seats.
13. Banning of Legislators to hold elective office at district or lower levels.
14. Improvement in Anti-Defection Law.
15. Elimination of non-serious candidates.
16. Election not to be countermanded in case of death of an independent candidate.
17. Contesting of Election to be restricted to two constituencies.
18. Reduction in the age limit for being chosen as M.P./MLA/MLC.
19. Reservation for women in Lok Sabha and Legislative Assemblies.
20. Statutory backing for provisions of the Model Code.
21. Statutory backing for Observers of the Election Commission.

22. Powers of Election Commission for ordering re-poll in cases of large scale coercion of voters and violation of the specific direction of the Commission for fair poll.
23. Proportional Representation—List System.
24. Use of Official Machinery.

[*Translation*]

**Supply of Steel to Stockyards In Gujarat State**

\*26. SHRI C.D. GAMIT: Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantum and quality of steel supplied to the different stockyards in Gujarat State by the Steel Authority of India Ltd. from January to November, 1990; and

(b) the details of the quantum and quality of steel supplied to various organisations and other customers from these stockyards?

THE MINISTER OF STEEL AND MINES (SHRI ASHOKE KUMAR SEN): (a) Steel Authority of India Limited has two stockyards in Gujarat, one each at Ahmedabad and Baroda for supply of iron and steel. About 1,80,000 tonnes of prime quality of steel materials and 1000 tonnes of these materials categorised as 'Defectives' were received in these stockyards during January-November, 1990.

(b) During January-November, 1990, about 1,55,000 tonnes of prime quality steel materials and 900 tonnes of materials categorised as 'Defectives' were supplied by SAIL through these stockyards to various customers like Gujarat Electricity Board, Gujarat Small Industries Corporation Ltd., etc. in the priority sector and other custom-